

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:182
ANSWERED ON:24.11.2014
PENDING CASES RELATED TO LABOUR
Singh Shri Bharat

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of labour related cases pending in High courts in the country including Uttar Pradesh;
- (b) whether the number of pending cases have constantly increased during the last decade; and
- (c) if so, the steps taken by the Government for filling up vacant posts of judges to ensure speedy disposal of pending cases related to labour?

Answer

MINISTER OF LAW & JUSTICE (SHRID. V. SADANANDA GOWDA)

(a) to (c): Data on pendency of cases is compiled by the High Courts- Information about pendency of cases in Civil and Criminal matters is periodically obtained from High Courts, however, information on pendency of cases related to labour is not being obtained separately. As per records available High Court-wise pendency of cases including Allahabad High Court, is given in Statement annexed As per information available, total number of cases pending in High Courts has increased from 31.22 lakh in 2003 to 44.62 lakh in 2013.

Disposal of cases is in the domain of the judiciary. However, to enable the High Courts to clear the backlog of cases, the Chief Justice of India has given in-principle concurrence to the joint recommendation in the Chief Ministers / Chief Justices Conference to increase the sanctioned strength of High Courts by 25% of the existing strength. The High Courts and State Governments have been requested to convey their consent to the proposal, keeping in view the existing vacancies, as also the requirements of additional court room infrastructure, staff and budgets. Specific proposals in respect of some of the High Courts have been received from the State Governments, and approved by the Hon'ble Chief Justice of India. In the case of the other High Courts, the State Governments have been reminded to expedite their concurrence.

As per the Memorandum of Procedure, initiation of proposals for appointment of Judges of a High Court rests with the Chief Justice of the concerned High Court. The Government is periodically reminding the Chief Justices of the High Courts to initiate proposals in time for filling up the existing vacancies as well as the vacancies anticipated in the next six months in the High Courts. The filling up of vacancies in the High Courts is a continuous consultative process among the Constitutional authorities. While every effort is made to fill up the existing vacancies expeditiously, vacancies do keep on arising on account of retirement, resignation or elevation of Judges. For filling of vacancies in District and Subordinate Courts, the matter is regularly pursued with High Courts / State Governments.